

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH, GUWAHATI

Dy No.3(093) of 2018

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

In the matter of:

Bank of India : ...Financial Creditor

-Versus-

M/s. Maxim Infrastructure & Real Estate
Pvt. Ltd. : ...Corporate Debtor

Order delivered on 3rd August, 2018

Coram:

Present: Hon'ble Mr. Justice P.K. Saikia, Member (J)

For the Financial Creditor : Mr. Subrata Dutta, Advocate

For the corporate Debtor : Mr. Gurpreet Singh, Advocate

ORDER

Mr. S. Dutta, learned counsel appears for the Financial Creditor while Mr. Gurpreet Singh, learned Advocate is present on behalf of Mr. K. Paul, the learned Advocate for Corporate Debtor.

2. Mr. S. Dutta, learned counsel appearing for the financial creditor submits that rejoinder has already been filed before the Registry and a copy of the same was sent by post as well as by e-mail to the corporate debtor. In that connection, a receipt has been produced showing the transmission of the same by the Postal Department.

3. Mr. Gurpreet Singh, learned counsel submits that the engaged counsel was hospitalized and has been discharged only yesterday. In that connection, he has also furnished a discharge certificate. Therefore, he urges for some time which is not objected to by the learned counsel for the financial creditor.

4. In view of the above, matter be listed for hearing on 21 August, 2018.

sdt

(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench, Guwahati.